GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS RAJYA SABHA UNSTARRED QUESTION NO - 2817 ANSWERED ON-22/12/2021

STATUS OF IMPLEMENTATION OF VEHICLE SCRAPPAGE POLICY

2817. SHRI VINAY DINU TENDULKAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:-

(a) whether Government has implemented the Vehicle Scrappage Policy framed for 10 year old diesel vehicles and 15 year old petrol vehicles in the entire country;

(b) the parts of the country where this policy is being adhered to and whether any central monitoring centre has been formed for this; and

(c) the States in which this policy has been implemented in a uniform manner, if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy that includes a system of incentives/dis-incentives for creation of an ecosystem to phase out older, unfit polluting vehicles. The policy is based on the criterion of fitness of the vehicle. In order to enforce provisions of the policy, rules have been issued/amended under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The following final notifications have been issued and uploaded on the Ministry's website:-

(i) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021.

(ii) GSR Notification 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th September, 2021.

(iii) GSR Notification 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification shall come into force with effect from 1st April, 2022.

(iv) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of Deposit". The notification shall come into force with effect from 1st April, 2022.

(b) and (c) As a part of Vehicle Scrapping Policy, notifications have been issued under the Motor Vehicles Act, 1988 and are applicable to all States/UTs. Rules made under Motor Vehicles Act, 1988 are enforced by the respective States/UTs.